

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3161

ANSWERED ON:11.12.2014

CASES AGAINST ELDERLY PERSONS AND CHILDREN

De(Nag) Dr. (Smt.) Ratna;Singh Shri Ravneet

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to set up special fast track courts in the country for expeditious disposal of cases relating to crime against elderly persons and children/Juveniles;

(b) if so, the details thereof;

(c) the total number of cases filed relating to crime against elderly persons and children/Juveniles along with the number of cases disposed of by the Supreme Court and High Courts during each of the last three years and the current year; and

(d) the other steps taken/being taken by the Government in this regard?

Answer

MINISTER OF LAW & JUSTICE (SHRID. V. Sadananda Gowda)

(a)&(b): Setting up of subordinate courts including Fast Track Courts (FTCs) for speedy trial of cases including those relating to crime against elderly persons and children in the country, is the responsibility of the respective State Governments. However, Government has requested the State Governments and High Courts to consider setting-up FTCs for disposal of cases relating to offences against women, children, differently abled persons, senior citizens and marginalized sections of society as resolved in the Conference of Chief Ministers and Chief Justices held on 7th April, 2013.

(c): While conviction orders in cases related to crime including crime against elderly persons and children are passed by trial courts in subordinate judiciary, such cases come to High Courts & the Supreme Court by way of appeal only. As per the reports published by National Crime Records Bureau, the victims of murder, culpable homicide not amount to murder, kidnapping & abduction aged above 50 years during the year 2010, 2011 and 2012 is indicated below:

Year Victims of murder,
culpable homicide
not amount to murder,
kidnapping & abduction
aged above 50years

1	2
2012	4508
2011	4766
2010	4067

The cases reported and conviction rate in respect of crimes against children during the last three years are as under:

Year Number of Conviction

cases	rate
reported	

1	2	3
2013	58224	30.9
2012	38172	29.0
2011	33098	34.6

(d): Legislative provisions have been made by the Government for setting up of special courts for speedy trial of offences against children. Section 25 of the Commissions for Protection of Child Rights Act, 2005 provides that for the purpose of providing speedy trial of offences against children or of violation of child rights, the State Government may, with the concurrence of the Chief Justice of

the High Court, by notification, specify at least a court in the State or specify, for each district, a Court of Session to be a Children's Court to try the said offence. Section 28(1) of the Protection of Children from Sexual Offences Act, 2012 provides that for the purposes of providing a speedy trial, the State Government shall in consultation with the Chief Justice of the High Court, by notification in the Official Gazette, designate for each district, a Court of Session to be a Special Court to try the offences under the Act provided that if a Court of Session is notified as a Children's Court under the Commissions for Protection of Child Rights Act, 2005 or a Special Court designated for similar purposes under any other law for the time being in force, then, such court shall be deemed to be a Special Court under this section.